

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India
(Liquidation Process) Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF
SINDHU CARGO SERVICES PRIVATE LIMITED**

Sr.No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Sindhu Cargo Services Private Limited
2.	Date of incorporation of corporate debtor	04.10.1991
3.	Authority under which corporate debtor is incorporated / registered	ROC-Bangaluru
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U85110KA1991PTC012381
5.	Address of the registered office and principal office (if any) of corporate debtor	Block 3, No.34, Nellakunte, Near MVIT College, Bettahalasuru, Hunse Maranahalli - PO., Bangalore, Karnataka, India 562157
6.	Date of closure of insolvency Resolution Process	22.07.2025
7.	Liquidation commencement date of corporate debtor	23.07.2025
8.	Name and registration number of the insolvency professional acting as liquidator	Name: Shirley Mathew Regn No: IBBI/IPA-001/IP-P01043/2017-2018/11716
9.	Address and e-mail of the liquidator, as registered with the Board	#23, Fifth Cross Hutchins Road, St. Thomas Town, Bangalore, Karnataka-560084 Email: shirley@smathew.in
10.	Address and e-mail to be used for correspondence with the liquidator	#31, Wheeler Road Extension, St. Thomas Town, Bangalore, Karnataka - 560084, Email: sindhu.crp@smathew.in
11.	Last date for submission of claims	22.08.2025 (Thirty days from the date of the Liquidation Order)

Notice is hereby given that the National Company Law Tribunal, Bengaluru has ordered the commencement of liquidation of **M/s. Sindhu Cargo Services Private Limited** on 23.07.2025.

The stakeholders of **M/s. Sindhu Cargo Services Private Limited** are hereby called upon to submit their claims with proof on or before 22.08.2025, to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38 of IBC.

Place: Bengaluru
Date: 26.07.2025

Sd/-
Shirley Mathew
Liquidator

For Sindhu Cargo Services Private Limited
IBBI Registration No: IBBI/IPA-001/IP-P01043/2017-2018/11716
AFA Details: AA1/11716/02/311225/107948 valid upto 31.12.2025



Shirley Mathew

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